

3

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1009/93

Transfer Application No: ---

DATE OF DECISION 22-11-93

J.P.Mane

Petitioner

Mr.D.V.Gangal

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mr.V.S.Masurkar

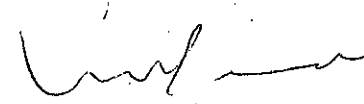
Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, V.C.

The Hon'ble Shri M.Y.Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ? { m
4. Whether it needs to be circulated to other Benches of the Tribunal ?


(M.S.DESHPANDE)
VC

M

NS/

9

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.1009/93

J.P.Mane,
Upadhye Wadi,
Shantilal Compound,
Jawahar Nagar, Khar(E)
Bombay - 400 055.

.. Applicant

-versus-

1. Union of India
through
The Secretary,
Ministry of Defence,
South Block,
New Delhi - 110 011.

2. The Chief of Naval Staff,
Naval Head Quarters,
South Block
New Delhi.

3. The Flag Officer Commanding
in-Chief, Western Naval
Command, Fort, Bombay-400023.

4. The Admiral Superintendent,
Naval Dockyard, Bombay-400023.

.. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman

Hon'ble Shri M.Y.Priolkar,
Member(A)

Appearances:

1. Mr.D.V.Gangal
Advocate for the
Applicant.

2. Mr.V.S.Masurkar
Counsel for the
Respondents.

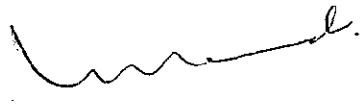
ORAL JUDGMENT:
(Per M.S.Deshpande, V.C.)

Date:22-11-93

Heard Mr.D.V.Gangal for the applicant
and Mr.V.S.Masurkar for the respondents.

2. For the reasons stated in the order
in O.A. 848/93, the facts being identical, the
application is dismissed. A copy of order in O.A.
848/93 may be attached to this order.


(M.Y.PRIOLKAR)
M(A)


(M.S.DESHPANDE)
VC